

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

COMPANY APPEAL (AT) (INSOLVENCY) NO.508 OF 2020

In the matter of:

Victory Iron Works Ltd

Appellant

Vs

Jitendra Lohia

Respondent

Present: Mr.Alok Dhir, Ms Varsha Banerjee, Mr. Mukund Rawat, Advocates for Appellant.

Mr. Saikat Sarkar, Mr. Jitendra Lohia, Mr Shaunak Mitra, Advocates for R1/RP.

Mr. Jayant Mehta,Sr. Advocate, Mr Kumarjit Banerjee, Mr. Ashish Choudhury, Mr. Dhruv Surana,Advocates for R2.

With

COMPANY APPEAL (AT) (INSOLVENCY) NO.377 OF 2020

In the matter of:

Energy Properties Pvt Ltd

Appellant

Vs

Jitendra Lohia

RP of M/s Avani Towers Pvt Ltd & Ors

Respondent

Present:

Mr. Jayant Mehta,Sr. Advocate, Mr Kumarjit Banerjee, Mr. Ashish Choudhury, Mr. Dhruv Surana,Advocates for Appellant.

2.

Mr. Saikat Sarkar, Mr. Jitendra Lohia, Mr Shaunak Mitra, Advocates for R1/RP.

Mr.Alok Dhir, Ms Varsha Banerjee, Mr. Mukund Rawat, Advocates for R3.

ORDER

24.03.2021- Heard learned senior counsel Mr. Jayant Mehta representing appellant in rejoinder in Company Appeal (AT)(Insolvency) No. 377/2020. Hearing concluded. Heard learned counsel Mr. Alok Dhir in rejoinder in Company Appeal (AT)(Insolvency) No.508/2020.

Judgement reserved.

Learned counsel for the parties shall be at liberty to file short written notes within three days.

**(Justice Bansi Lal Bhat)
Acting Chairperson**

**(Dr. Ashok Kumar Mishra)
Member (Technical)**

**(Ms Shreesha Merla)
Member (Technical)**

Bm/gc